

Central Administrative Tribunal, Principal Bench

O.A.No.1996/97
M.A.No.1962/97

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

New Delhi, this the 11th day of September, 1997

1. Mohd. Younus Khan
s/o Shri Amir Ahmed Khan
D-160, Sanjay Park
Baljeet Nagar
Delhi - 8.
2. Shri Upendar Khakur
s/o Sh. Ram Chander Thakur
1-2, Block 1
Pusa Campus IARI
New Delhi.
3. Sh. Chandeshwar
s/o sh. Ram Suhag
10/145, DMS Colony
Hari Nagar
New Delhi.
4. Sh. Ram Kumar
s/o Shri Mangal Singh
23-277, Pandav Nagar
New Delhi.
5. Sh. Krishan Dutt
s/o Sh. Badri Prashad
r/o Delhi Milk Scheme
West Patel Nagar
New Delhi.
6. Sh. Chhatru Prashad
s/o Sh. Ganesh Ram
r/o A-83, Pandav Nagar
Shadipur
Delhi.
7. Sh. Shiv Chander
s/o Sh. Makhen Mehto
r/o G-213, Mangol Puri
New Delhi.
8. Shri Raj Kumar
s/o Sh. Mohinder Mehto
r/o I-93, Krishi Kunj
Pusa
New Delhi.
9. Sh. Nanak Singh
s/o Sh. Khamni Singh
r/o D-820, Jhahagirpuri
New Delhi - 110 033.
10. Sh. Rajinder Singh
s/o Sh. Chanderka
r/o E-4/2, Sultanipuri
New Delhi.

18/



11. Shri Sita Ram
s/o Sh. Suraj Mal
r/o A-450 pandav Nagar
Shadipur
New Delhi.
12. Shri Rajinder Singh
s/o Sh. Gandhi Ram
r/o 314, Anand Prabat
New Delhi.
13. Sh. Mushi Lal
s/o Shri Anaut Ram
r/o Jawaharlal T/672/2
Gali No.21, Baljeet Nagar
New Delhi.
14. Shri Shakal Dev
s/o Sh. Nathuni Paswan
r/o B-24, IARI, Pusa
New Delhi.
15. Shri Baij Nath
s/o Sh. Ramdev Paswan
r/o 8/120, DMS Colony
Hari Nagar
New Delhi.
16. Shri Moti Lal Chand
s/o Sh. Vishvakarma Ram
r/o A-83, Pandav Nagar
Shadipur
New Delhi.
17. Shri Ram Niwash
s/o Man Singh
r/o A-127, Vikash Vihar
Kakrola More
New Delhi.
18. Shri Ranvir Singh
s/o Sh. Vegh Ram Singh
r/o A-460, Pandav Nagar
Shadipuri
New Delhi.
19. Shri Anil Kumar
s/o Sh. Brahm Dutt
r/o 19/245, Sarai Basti
New Delhi.
20. Shri Ram Shakal
s/o Ram Sagar Sahni
Block 115, Room No.1722
Krishi Kunj Pusa
New Delhi
21. Shri Narender Kumar
s/o Sh. Guru Charan
r/o Block No.468/69
Jhahagirpuri
New Delhi.

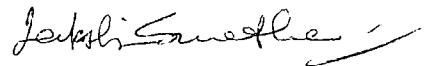
Handwritten signature or initials.

O R D E R (Oral)

Learned counsel for the applicant submits that the applicants have made oral representations to the respondents to consider their cases, but he confirms that no written representations have been made to the respondents in respect of their grievances before this OA has been filed in the Tribunal.

2. In the above circumstances, the OA is dismissed as premature as the applicants have not even pursued or exhausted the alternative remedies available to them with the respondents, in accordance with the provisions of Section 20 of the Administrative Tribunals Act, 1985. Thereafter, if any grievance survives liberty is granted to them to pursue their remedies in accordance with law.

3. For the above reasons OA is dismissed at the admission stage.



(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

/rao/